

1/29.11.2000 : Shri J.K.Karn, counsel for the applicant.

Heard ld. counsel for the applicant and also perused the record. Issue show cause notice to the respondent as to why a proceeding of contempt be not initiated against the respondent. Respondent shall file his reply within six weeks from the date hereof. Requisites to be filed within a week.

List again on 02.02.2001 for hearing.

skj

(L.R.K.Prasad)/M(A)

Sayy
(S.Narayan)/V.C.

2/02.02.2001 Shri J.K. Karn, counsel for the applicant.

Shri V.M.K. Sinha, SSC, states that he has already received comments and show cause reply shall be filed positively by the next date. In view of the submission made by the learned SSC, as a last chance, list it for hearing on 26.3.2001. If show cause reply is not filed, necessary order shall be passed.

Let a copy of the order be given to the learned

SSC.

SRK/

(L. HMINGLIANA)/M(A)

(L. JHA)/M(J)

3/26.3.2001 Shri J.K. Karn, counsel for the applicant.

Shri V.M.K.Sinha, Sr.S.C. for the respondents.

The learned Sr.S.C. states that the order is under process of compliance, and, therefore, prays for time to file show-cause reply. On his request, list it for hearing on 24.5.2001.

MPS.

(L. Hmingliana)/M(A)

(L. Jha)/M(J)

This is an application
41517 of the
A.T. Act 1985
It is in
Prescribed
proforma
paper book
form. It is
free from
defects.
Submitted
before the
Bench for
hearing
along with
O.P. on
29/11/2000.

Reb
28/11/2000

6/12/2000
28/11/2000

S.O.7(2)
One week
delay condoned
by Registrar
Requisites filed
on 22.12.2000.

Office issued
on 8.1.2001
MPS
28/11/2000

CCPA - 203/2000

4./ 24.5.2001.

Shri J.K. Karn, counsel for applicant.

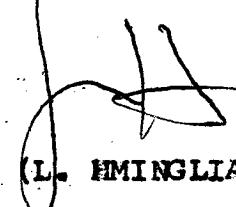
In the light of submissions made by Sr. Standing Counsel for respondents, hearing is adjourned to 17.7.2001.


/CBS/ (L.R.K. PRASAD)/M(A)


(S. NARAYAN)/V.C.

5/17.07.2001. (For want of D.B., hearing on contempt is adjourned to 03.08.2001.

SRK/


(L. HMINGLIANA)/M(A)

6./ 3.8.2001. For want of D.B., hearing on contempt is adjourned to 26.9.2001.

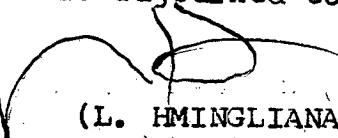
/CBS/


(L.R.K. PRASAD)/M(A)

7./ 26.09.01

For want of time, hearing on contempt is adjourned to 04.12.2001.

SRK/


(L. HMINGLIANA)/M(A)


(L. JHA)/M(J)

8./ 8x 5.12.2001. Shri J.K. Karn, counsel for applicant. List it on 14.1.2002 for hearing.

/CBS/


(B.N. SINGH NEELAM)/V.C.

CCPA_46/01

8/13.3.2002 For want of time, list it on 16.4.2002 for hearing.

SKS

(Sarweshwar Jha)/M(A) (B.N.Singh Neelam)/V.C.

9/16.4.2002 On behalf of the applicant it is submitted that in spite of issuance of show-cause notice, reply has not yet been filed. Let it be listed for hearing on 30.4.2002 showing the name of Shri D.A. Jha, AGC for the respondents in the cause list henceforth.

MES.

(Sarweshwar Jha)/M(A) (B.N.Singh Neelam)/MC

10/30.4.2002 For want of DB, be listed for hearing on 10.5.2002.

MES.

(Sarweshwar Jha)/M(A)

11/10.05.2002: Mr. J.K.Karn, counsel for the applicant. None for the respondents.

Be listed on 20.05.2002 for hearing.

skj

(L.R.K.Prasad)/M(A)

(B.N.Singh Neelam)/VC

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12.22.8.2002. On the request made by the learned counsel for the applicant, list it on 28.8.2002 for hearing.

/C6S/

(L.R.K. PRASAD)/M(A)

(B.N. SINGH NEELAM)/V.C.

OA-46/01

13/28.8.2002 For want of time, be listed for hearing on 6.9.2002.

skd (S. Jha)/M(A) (B.N.Singh Neelam)/VC

14/6.9.2002 At the request of the ld. counsel for the applicant, be listed for hearing on 30.9.2002.

MES. (B.N.Singh Neelam)/VC

15/30.9.2002 For want of time, be listed for hearing on 4.10.2002.

MES. (S.Jha)/M(A) (B.N.Singh Neelam)/VC

16/04.10.2002 : Both sides are present. At the request of L/c for the applicant, be listed on 18.10.2002 for hearing.

skj (S.Jha)/M(A) (B.N.Singh Neelam)/VC

17

18.10.02 CM Both sides are present. Be listed on 25.10.2002 for hearing.

(L.R.K.Prasad)
M(A)

(B.N.Singh Neelam)
V.C.

18

25.10.02 CM Be listed on 22.11.2002 for hearing.

Show cause
filed on
21/10/04

(L.R.K.Prasad)
M(A)

(B.N.Singh Neelam)

19/22.11.2002 As prayed for by Pt. 4 for the
applicant, be listed on 06/12/2002
for hearing.

(S.Jha)/M(A)